Office Memorandum

Subject: Non functional upgradation (NFU) benefits to ICLS officers as per recommendations of 1st Screening Committee meeting dated 26-12-2012

The undersigned is directed to refer to the OM of even number dated 07-01-2013 and to say that before releasing the NFU benefits to any serving/retired ICLS officers, it is mandatory for the beneficiary serving/retired officer to accept and sign the enclosed ‘UNDERTAKING’. The controlling officer, implementing the order and preparing pay/pension fixation/re-fixation orders, has to ensure its compliance.

(RK Pandey)
Under Secretary to the Government of India
(Telefax : 23383507)

To,

1. All controlling officers (RDs, Secretary CLB, AD SFIO, SO Ad.II) for n.a. please.
2. EG Cell for placing this order in ‘employees corner/non functional upgradation’
Undertaking

(to be signed by every beneficiary of DOPT NFU scheme, before implementation of NFU release order dated 07-01-2013)

1. I understand, that the administration of MCA, has taken all care and caution to implement the NFU scheme in respect of ICLS officers, strictly as per the DOPT guidelines, clarifications and other general principles of non functional (financial) upgradation in Central Government.

2. However, if at any point of time in future, after release of these benefits, it is found that I was actually not due for this NFU benefit or after DOPT instructions/clarifications, my NFU entitlements are required to be revised or reduced due to any reason, then I undertake to fully refund the over-paid benefits, from my pay/pension, in lump sum or convenient installments, as decided by the administration.

Name, signature, present/last designation, present/last office of beneficiary

(Note: a signed copy of this letter to be sent to Ad.II section along with NFU order)